

26

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

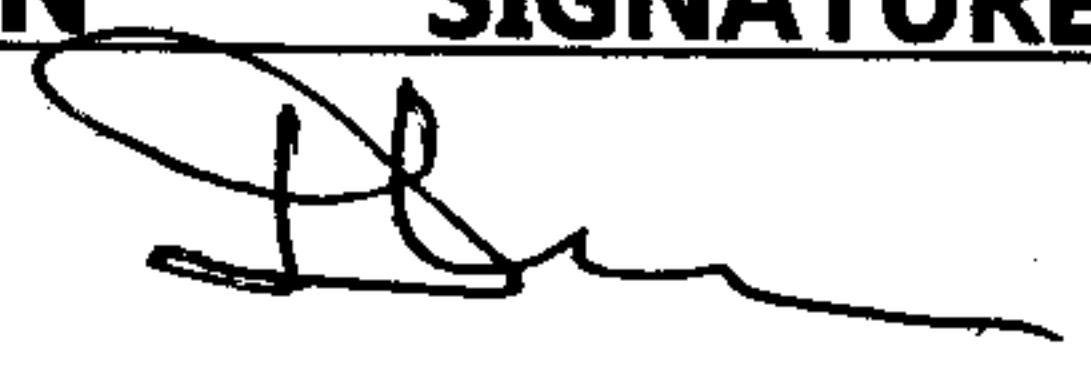
**Co. Appeal No. 90/59/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Pitamber Manglani & Ors.  
V/s.  
Dilip R. Shah & ors.

Section of the Companies Act: Section 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dilip Motwani	PCS	Relitua	
2.				

**ORDER**

Learned PCS Mr. Dilip Motwani present for Appellant. None present for Respondent.

Annual report for the year 2015-16 filed along with search report.

Appellant PCS sought permission to withdraw the appeal.

Permission granted.

Appeal is disposed of as withdrawn.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.